

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 162 OF 2019 IN**  
**DFR NO. 4281 OF 2018**

**Dated : 5<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. South East Central Railways**

**.... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Ors**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Soumya Roop Sanyal  
Mr. Nirnay Gupta for R-2 & R-3

**ORDER**  
**IA NO. 162 OF 2019**  
***(delay in filing)***

Learned counsel for the Respondent Nos.2&3 seeks two weeks' time to file reply in the Application for condonation of delay in filing the appeal. He is directed to file the same on or before 20.03.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 29.03.2019 with advance copy to the other side.

List the matter on **08.04.2019**.

**(S.D. Dubey)**  
**Technical Member**

*Pr/kt*

**(Justice Manjula Chellur)**  
**Chairperson**